

(2017) 10 DEL CK 0447

In the Delhi High Court

Case No : MAC. Appeal No. 167 Of 2011

Shriram General Insurance. Co. Ltd

APPELLANT

Vs

Akbar Ali & Ors

RESPONDENT

Date of Decision : 10-10-2017

Acts Referred:

Citation : (2017) 10 DEL CK 0447

Hon'ble Judges : R.K.Gauba, J

Bench : Single Bench

Advocate : Pankaj Seth

Judgement

S.No.,Heads,Compensation

- 1.,Compensation for expenses incurred on medical treatment,"Rs. 70,178/-
- 2.,Compensation conveyance charges,"Rs. 15,000/-
- 3.,Compensation for special diet expenses,"Rs. 10,000/-
- 4.,Compensation for loss of earning capacity,"Rs. 12,55,824/-
- 5.,Compensation for pain & suffering,"Rs. 1,00,000/-
- 6.,Compensation for loss of amenities of life,"Rs. 1,00,000/-
- 7.,Compensation for physical disfigurement due to disability,"Rs. 1,00,000/-
- 8.,Compensation for cost of affixation artificial limb,"Rs. 4,50,000/-
- ,Total,"Rs. 21,01,002/-